

The boundary dispute between Karnataka and Maharashtra relates to the claim of Karnataka for the transfer of contiguous Kannada-speaking areas in Maharashtra to Karnataka and the claim of Maharashtra for transfer of Marathi-speaking areas in Karnataka to Maharashtra. Karnataka has also claimed the Taluka of Kasargod in Kerala. The dispute is persisting from 1956. Kerala had not accepted the claim of Karnataka. The Governments of Maharashtra and Karnataka have taken opposite stands on the recommendations of the Mahajan Commission, which has been constituted by the Union Government with a view to settle the boundary dispute.

(c) The approach of the Central Government has consistently been that inter State boundary disputes can be resolved only with the willing cooperation of the State Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the dispute in a spirit of mutual accommodation and understanding.

(d) No, Sir.

(e) Does not arise.

**Pilferage of ammunition from CPRF Group centre at Rampur**

325. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Union Government is aware of the pilferage of ammunition from the central weapons store of the CRPF group centre at Rampur;

(b) if so, the facts and the details thereof;

(c) whether some personnel of the Central and State Police forces have been selling arms to naxalites; and

(d) if so, the steps contemplated by the Union Government against such personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) An incident of pilferage of some ammunitions and components of Arms has occurred at Central Weapon Store-I (CWS-I), CRPF, Rampur on 29/4/2010 in which one CRPF person was caught handing over above items to a retired Sub-Inspector/Armourer of U.P. Police. On subsequent search operations, ammunitions were also recovered from another personnel CRPF, who had been allegedly supplying these items. F.I.R. was lodged in Police Station, Rampur on

29/4/2010 and both the personnel have been handed over to UP Police. The case is under investigation by Special Task Force (STF) of UP Police. As far as other Central Para Military Forces (CPMFs) are concerned, no case of connivance of its personnel in the pilferage of Arms and Ammunitions has been reported. In all one officer and three personnel have been placed under suspension. A Court of Inquiry (COI) has been completed and based on the recommendations of COI, CRPF has ordered:

- i) Joint Departmental Enquiry (DE) against two involved personnel, Who are in Police/Judicial custody.
- ii) Joint DE against 7 Non Gazetted Officers of CWS-I for dereliction of duties/complicity which led to the above incident.
- iii) Framing of charges against 01 Assistant Commandant, who is under suspension, for initiation of major penalty proceedings against him.
- iv) Two officers of the rank of DIG, who were incharge CWS-I and Group Centre, Rampur have been transferred and disciplinary action has been initiated against them.

#### **Changes in deployment policies of paramilitary forces**

326. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether in view of constant attacks on security forces in naxal dominated areas, the Union Government has asked the State Governments and paramilitary forces to make changes in their deployment policies and procedures;
- (b) if so, whether the previous strategies adopted by the Union/State Governments have proved ineffective in countering naxalites;
- (c) if so, the reasons therefor; and
- (d) the further steps Government proposes to take to deal with the naxalites in the future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) 'Police' and 'public order' being State subjects action with, respect to maintenance of law and order lies primarily in the domain of the concerned State Governments who deal with the various issues related to naxalite activities in the States. Central Government supplements the efforts of the States over a wide range of schemes, which *inter-alia* includes providing Central Para-Military Forces